

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR ASHOK MENON

Petition(s) for Special Leave to Appeal (Crl) No(s).4016-4017/2009

KIRAN AGGARWAL

Petitioner(s)

VERSUS

STATE OF PUNJAB & ANR.

Respondent(s)

(With appln(s) for stay and office report)

Date: 15/02/2010 These Petitions were called on for hearing today.

For Petitioner(s)

Ms. Shalu Sharma, Adv.

For Respondent(s)

Mrs. Varuna Bhandari Gugnani, Adv.

UPON hearing counsel the Court made the following
O R D E R

Service of notice is not complete in respect of Respondent No.2. Counsel for the Petitioner is directed to furnish the latest and correct address of the unserved Respondent within two weeks and issue fresh notice in the correct address.

List the matter on 22.03.2010.

(Ashok Menon)
Registrar

PS